ł

ministrative requirements. On these considerations there is little need or justification for locating a zonal headquarters at Jamalpur.]

TRAINING CENTRES FOR THE HANDI-CAPPED

823. SHRI SITARAM JAIPURIA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that there is a proposal under the consideration of Government to levy cess for providing funds for setting up training centres for the handicapped and establishments where they could be gainfully provided;

(b) if so, the details of the proposal;

(c) what is the number of handicapped in the country;

(d) what are the funds along with the details of the scheme allocated for the purpose under the Fourth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) No, Sir.

(b) Does not arise.

(c) No dependable data are available. From rough estimates based on sample surveys, it is estimated that India may have :

Blind		4–5 million.	
Deaf	~	$I - I \frac{1}{2}$	,,
Orthopaedically handicapped :		4-5	<b>57</b> .

Mentally Retarded : 2 ,, children.

(d) A sum of Rs. 250 lakhs has been provided in the IV Plan for Central programmes. The major programmes are :

1. Establishment and development of national centres for various categories of handicapped persons.

2. Training of teachers for the handicapped.

3. Award of scholarships to physically handicapped students for general education and for technical or professional training.

4. Integrated education of handicapped children.

5. Pilot projects for those categories of handicapped children for whom services do not exist.

U.S. TECHNICAL KNOW-HOW FOR INDUS-TRIAL DEVELOPMENT

824. SHRI LOKANATH MISRA: Will the Minister of INDUS-TRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a statement made by the U.S. Ambassador, Mr. K. B. Keating to the effect that his country is prepared to make available to India the technical know-how needed by private investors for industrial development of India; and

(b) if so, the reaction of Government in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, I N T E R N A L TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AH-MED): (a) Yes, Sir.

(b) The problem of flow of technical know-how or capital to India has to be viewed in the context of the overall economic policies of Government and the developments that have already taken place in this country. Government continues to recognise the value and necessity of foreign technical and financial collaboration, particularly in sophisticated fields of manufacture. The policy of Government in respect of foreign private investment and collaboration has been basically the same since Independence but, within the framework of the basic policy, certain re-orientation has been brought about, keeping in view the strong industrial base that has been set up in the country and the need for boosting exports of our manufactured products and the promotion of indigenous research and consultancy facilities and services.

825. [Transferred to the 19th May, 1970.]

72

## DECISION ON A.R.C. REPORT ON RAILWAYS

826. SHRI R. P. KHAITAN : Will the Minister of RAILWAYS be pleased to state :

(a) the main recommendations of the Administrative Reforms Commission on Railways; and

(b) whether any decision has been taken by Gover ment on the report of the aforesaid C mmission in regard to the Indian Railways?

THE MINIS ER OF RAILWAYS GULZ ARILAL (SHRI NANDA) : (a) The Admin strative Reforms Commission have no categorised their recommendations is "main" and "subsidiary". Howeve, copies of the report of the Adminis rative Reforms Commission along with the copies of the Report of their Study Team on Rail-ways have been placed in the Parliament library on he 26th March, 1970.

(b) The reports were received only recently and no decision has yet been finalised.

## MININ( MACHINERY

## 827. SHRI KALYAN ROY: SHRI BHUPESH GUPTA :

N inister of INDUS-Will the TRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the country is in a position to meet practically the entire requirements of oal mining machinery at present;

(b) if so, wh ther any mining machinery was imported in 1968 and 1969; and

(c) whether Covernment propose to ban the import of mining equipment which are available in the country?

**MINISTER** OF INDUS-THE TRIAL DEVELC PMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AH-MED): (a) The Mining and Allied Machinery Corporation of Durgapur in the Public Sector is designed to manufacture almost the entire range of coal mining machinery. A number of units in the private sector are also engaged in the manufacture of Coal Cutters, Electric Coal Dri's, Core Drills for exploration, Haulag's, Winders etc. Once the public sector undertaking goes into full production, t is expected that it will be in a posit on to meet the entire demands of Coal mining machinery requirements of the country.

to Questions

(b) Some items of sophisticated and specialised mining machinery which are ultimately scheduled to be included in production programme the of the M.A.M.C. Durgapur have been allowed to be imported for two important coking coal projects viz., Indian Iron & Steel Co.'s Chasnala Project and M/s. Thapar's Amlabad Project which had to be implemented on an urgent basis and could not wait till the M.A.M.C., Durgapur, was in a position to manufacture and deliver these items.

Imports during the financial years 1968-69 and 1969-70 were approximately as under :

SI. Description of	Value in Rs. Lakhs		
	No. item	1968-69	1969-70 (Up to Dec. '69)
I	Coal Mining Ma- chinery (Coal Cu- tters)	1.10	0.78
2	Mining Machinery other than coal mining (Cutting Machines)	8.89	22.53
3	Parts of mining machinery .	270.15	109.66
		280.14	132.97

(c) Normally, import of coal mining machinery which is within the range of indigenous production is not allowed. However in exceptional cases and in compelling circumstances import applications from actual users for items manufactured indigenously are considercd on merits, keeping in view the speci-fications and delivery date desired by the customer.

## संयुक्त मोर्चे के प्रशासन काल में पश्चिमी बंगाल में कारखानों का बन्द होना

828. श्री जगदम्बी प्रसाद यादव : क्या औद्योगिक विकास, आन्तरिक व्यापार, और समवाय कार्य मंत्री यह वताने की कृपा करेंगे कि :

(क) पश्चिम बंगाल में पिछली मंयुक्त में कितने मोर्चा सग्कार के शासनकाल

2- 26 R S./70

7.